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## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 277 2017, IA 319/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

Name of the Company:

Bank of India

V/s.

Renish Petrochem FZE & Anr.

Section of the Companies Act:

Section 27 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. KETAN. M. PARTICH	ADVOCATE	APPLICANT	113
2. SHRI NAVIM PAHWA WITH	SR. Am.	RESPONDENT	Alasha.
NATASHA LUTARIA FOR	Abv		
THALKAR 4 PAHLUA,			

## <u>ORDER</u>

Learned Advocate Mr. Ketan Parikh present for Applicant. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for Respondent No. 1 in IA 319/2017 and 277/2017. None present for other Respondent.

Proof of service of notice of date of hearing on IRP filed.

Additional affidavit filed by Applicant. In the additional affidavit there is a resolution first meeting of Committee of creditors.

Common Affidavit in reply filed by Respondent no. 1.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Order reserved.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 10th day of October, 2017.